

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of **VANATHI EXPORTS PRIVATE LIMITED**

| S.no | Relevant Particulars  |  |
|------|---|--|
| 1.   | Name of corporate debtor  | <b>VANATHI EXPORTS PRIVATE LIMITED</b>   |
| 2.   | Date of incorporation of corporate debtor   | <b>15/12/2017</b>  |
| 3.   | <b>Authority under which corporate debtor is incorporated/registered</b>  | <b>COMPANIES ACT/REGISTRAR OF COMPANIES, CHENNAI, TAMILNADU</b>  |
| 4.   | <b>Corporate identity number/ limited liability identification number of corporate debtor</b>   | <b>U74999TN2017PTC120011</b>   |
| 5.   | <b>Address of the registered office and principal office (if any) of corporate debtor</b>   | <b>No 3/1 Second Floor , Flat no 2/5, Ramachandra Road, T.Nagar, Chennai -600017</b>   |
| 6.   | <b>Insolvency commencement date in respect of corporate debtor</b>  | <b>April 2, 2026 ( As per order dated April 2, 2026 by the Hon'ble National Company Law Tribunal, Division Bench Chennai in Order No: CP/IB/140/ 2023 however order was uploaded and made available on April 10,2026</b> |
| 7.   | Estimated date of closure of insolvency resolution process  | <b>180 DAYS from the date of commencement of resolution process i.e. October 7,2026 ( copy of the order uploaded and made available to the IRP on April 10,2026)</b>   |
| 8.   | Name and registration number of the insolvency professional acting as interim resolution professional                                   | <b>N.KUMAR<br/>Registration No. IBBI/IPA-001/IP-P00724/2017-18/11254<br/>Email id: naraykumar71@rediffmail.com</b>   |
| 9    | Address and email to be used for correspondence with the interim resolution professional, as registered with the Board                  | <b>Old No 8, New No 3, Third Street, Race View Colony Guindy , Chennai 600032;<br/>Naraykumar71@rediffmail.com</b>   |
| 10   | Address and email to be used for correspondence with the interim resolution professional  | <b>Old No 8, New No 3, Third Street, Race View Colony Guindy , Chennai 600032;<br/>cirpvanathiexports@gmail.com<br/>Mobile No 9952418350</b>   |
| 11.  | Last date for submission of claims  | <b>24.4.2026</b>   |
| 12   | Class of Creditors, if any, under clause (b) of subsection (6A) of Section 21, ascertained by the interim resolution professional.      | <b>Not applicable</b>  |
| 13   | Name of the insolvency professionals identified to act as Authorised representative of creditors in a class (Three names of each class) | <b>Not applicable</b>  |
| 14   | (a) Relevant Forms and<br>(b) Details of authorised representatives are available at  | <b>Weblink: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a><br/>Not applicable</b>   |

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process for Vanathi Exports Private Limited on April 2,2026.

The creditors of **Vanathi Exports Private Limited** are hereby called upon to submit a proof of their claims on or **before April 24, 2026** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading claim shall attract penalties.



**N.Kumar**

Interim Resolution Professional

**IBBI/IPA-001/IP-P00724/2017-18/11254**

April 13, 2026

Place: Chennai